COURT-I

Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)

IA No.408 of 2016 in Appeal No. 192 of 2016 & IA Nos. 409 & 410 of 2016

Dated: 22nd July, 2016

Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson
Hon'ble Mr. I. J. Kapoor, Technical Member

In the matter of :

Vidarbha Industries Power Ltd. ...Appellant(s)

Versus

Maharashtra Electricity Regulatory Commission &Anr.

...Respondent(s)

Counsel for the Appellant(s)	:	Mr. J.J. Bhatt, Sr. Adv. Ms. Anjali Chandurkar Mr. Hasan Murtaza Ms. Malavika Prasad
Counsel for the Respondent(s)	:	Mr. Buddy A. Ranganadhan Mr. Raghu Vamsy for R.1 Mr. Raunak Jain Ms. Mariya Mumtaz Hashmi for R.2

ORDER

Admit. Issue notice. Mr. Buddy A. Ranganadhan takes notice on behalf of Respondent No.1 and Mr. Raunak Jain takes notice on behalf of Respondent No.2.

We have heard learned counsel for the parties in I.A. No. 408 of 2016.

Considering the nature of the dispute involved, we feel that this matter needs to be decided finally. Hence, we list the matter for final hearing on ***22.08.2016***. In the meantime, respondents shall file reply on or before 05.08.2016 after serving copy on the other side. Thereafter, rejoinder, if any, may be filed on or before 12.08.2016 after serving copy on the other side.

(I. J. Kapoor)
Technical Member

(Justice Ranjana P. Desai)
Chairperson

Ts/jp